## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

Signature

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/636/(IB)/2017

NAME OF THE PETITIONER(S)

: PHOENIX ARC PVT LTD

NAME OF THE RESPONDENT(S)

Name (in Capital)

: NEW CHENNAI TOWNSHIP PVT LTD

Represented by

**UNDER SECTION** 

S.No.

: 7 RULE 4

V. J. ARUL RAJ

N.P. Vijagellenen R. Roaderp

financial Cheditor Coince for Rosp.

## **ORDER**

Counsels representing both the parties are present. Counsel respondent/corporate debtor filed an affidavit furnishing the particulars of the home buyers and other stakeholders. It is further submitted that they have arrived at an understanding in relation to the payments of the claim and they are intending to pay an initial amount as part of the settlement. In this regard they have sent an email communication to the petitioner. Counsel for the petitioner also stated the same and had no objection to grant time. In view of the submissions made by the petitioner/corporate debtor, time is enlarged at request. Put up on 12.01.2018.

S Vijayaraghavan Member (Technical)

-Sd -K Anantha Padmanabha Swamy Member (Judicial)